

obtain Government clearance before placing orders abroad and if any deviation has been detected by Government and if so, the corrective action taken/proposed?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The value of imported and indigenous equipment under Operation Flood I, Operation Flood II and by the Delhi Milk Scheme is given below:

| | Imported (Rs. in lakhs) | Indigenous (Rs. in lakhs) |
|---------------------------------------|----------------------------|------------------------------|
| Operation Flood I | 842 | 4214 |
| Operation Flood II (up to Feb. 82) | 909 | 3114 |
| Delhi Milk Scheme 1974 to 1981 | 34.40 | 239.14 |

(b) The proposed unit of IDC for production of dairy equipment was dropped in favour of the HMT, a public sector unit, who have since established a dairy equipment manufacturing factory at Aurangabad. Besides, Indo-Burma Petroleum and Bharat Heavy Plates and Vessel, both public sector units have also undertaken manufacture of dairy equipment. There is, therefore, no need to set up another dairy equipment factory in public sector at present.

(c) Scrutiny of all import proposals is carried out by Government.

(d) In 1979, 4 stainless steel inner shells for rail milk tankers arrived from New Zealand when the application of IDC for import licence was under consideration and for which the import licence was issued subsequently. After this, the IDC has been following prescribed procedures for obtaining Government clearances before placing firm orders.

Payment of instalments in respect of DDA Fats got-on hire purchase basis

2500. SHRI RASHEED MASOOD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that persons registered with the DDA are re-

quired to pay monthly instalment as high as Rs. 900 for MIG flat even after having paid 50 per cent of the total cost of the flat and without having a flat allotted to them; and

(b) if so, the reasons therefor stating the basis on which the amount of instalment is fixed?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The Delhi Development Authority has reported that under the General Registration Scheme, those who opt for allotment of MIG flats on hire-purchase basis are required to pay about 50 per cent cost of the flat as initial deposit and the balance amount in equated monthly instalments over a period of 7 years. It has also reported that payment of initial deposit and monthly instalment is related to the cost of the flat allotted to an individual and that the monthly instalment is not necessarily Rs. 900 in year case. The DDA has further reported that in case it is unable to give possession of the flat due to non-completion of the flat etc., the schedule of payment is deferred.

Continuance of import of milk products

2501. SHRI RASHEED MASOOD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that import of milk products which was virtually to end in 1975 at the original date of closure of the project is still continuing on a bigger scale leading to start of Operation Flood II with heavier imports;

(b) whether Government are aware that the Dairy Experts had warned of this possibility as happened in case of wheat imports under P.L. 480;

(c) if so, whether Government propose to remedy this situation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a)

The commercial import of skim milk powder was discontinued from 1975-76 in order to help indigenous production. The Operation Flood I Project which was launched in 1970 terminated on 31st March, 1981. The funds generated through sale of gift commodities received from European Economic Community for Operation Flood II Project launched in 1978 are being utilised as resources for implementation of the project. Any reduction in the quantum of gift commodities will affect implementation of the project.

(b) Since the gift commodities are being received from abroad on a regulated basis for implementation of specified dairy development programmes, it will not be proper to compare the gift imports of dairy commodities with wheat imports under P.L. 480.

(c) Does not arise.

(d) Does not arise.

Unauthorised issue of gift milk products

2502. SHRI RASHEED MASOOD: Will the Minister of AGRICULTURE be pleased to state:

(a) the issues of gift milk powder and butteroil year-wise under Operation Flood I to 4 metro dairies and other feeder balancing dairies individually since 1970 to date;

(b) whether Government are aware that as per Plan of Operations milk products were to be supplied only to 4 metro dairies for converting into 3 per cent milkfat milk;

(c) whether the gift commodities were used by some of the dairies in Gujarat for making baby food, butter, ghee etc. making huge profits and if so, the action taken/proposed to be taken in the matter;

(d) whether Government are aware that such unauthorised issues were limited to Gujarat Dairies only and requests from Punjab and Rajasthan

for such issues for conversion into fluid milk for Jaipur and Chandigarh were turned down and if so, the reasons thereof; and

(e) whether in the light of such serious activities Government will forthwith reorganise Dairy Board and take action against erring officers of the Ministry and Dairy Corporation?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The year-wise and dairy-wise issues of World Food Programme gift commodities received under Operation Flood I Project to 4 metro dairies and other feeder balancing dairies is furnished in the enclosed statements.

(b) According to the Plan of Operations agreed upon between the Government of India and the United Nations/FAO and World Food Programme for Operation Flood I, the commodities were to be given as follows:

(i) to milk processing plants in the four metropolitan cities of Calcutta, Bombay, Delhi and Madras.

(ii) if deemed appropriate, to the feeder balancing plants connected with and supplying milk to the milk plants in the four metro cities.

(iii) It was also an obligation of the Government that as part of the project, the Government will undertake the production of low cost protein milk substitute during the period of the project.

The commodities were issued by the Indian Dairy Corporation in accordance with the above three provisions made in the agreement.

(c) No, Sir.

(d) The dairies at Jaipur and Chandigarh were not feeder dairies to the metro cities as participants of Operation Flood I Project.

(e) Does not arise.